

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-148(PB)/2017

IN THE MATTER OF:

Mrs. Manish Mehta & Ors.

.....Petitioners

v.

A.V.J. Developers (India) Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

**For the Petitioner(s) : Shri Parikshit Kumar, Sh. Sanskar Aggarwal,
Advocates**

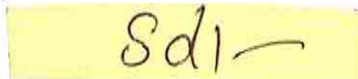
For the Respondent(s) :

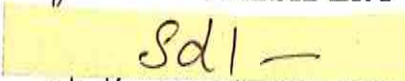
ORDER

Learned Counsel for the petitioner states that petitioner may be permitted to withdraw the petition with liberty to file fresh one on the same cause of action in the wake of judgment passed by the National Company Law Appellate Tribunal in ***Company Appeal (AT) (Insolvency) No. 07 of 2017 in the matter of Nikhil Mehta & Sons vs. AMR Infrastructure Ltd. decided on 21.07.2017.***

The prayer made by the learned Counsel is accepted and liberty is granted in terms of the prayer made.

(IB)-148 (PB)/2017 stands disposed of.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)